

[Dr. V. K. R. V. Rao]

Gazette dated the 8th December, 1966, making certain amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939.

- (c) Notification No. 166/66/F. No. 68-261/66-Pub. published in Andaman and Nicobar Gazette dated the 27th December, 1966, making certain amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939. [Placed in Library. See No. LT-196/67.]

(2) I beg to lay on the Table—

- (i) A copy of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

(a) Annual Accounts of the Visakhapatnam Port Trust for the year 1964-65 and the Audit Report thereon. [Placed in Library. See No. LT-451/67.]

(b) Annual Accounts of the Mormugao Port Trust for the year 1964-65 and the Audit Report thereon. [Placed in Library. See No. LT-452/67.]

- (ii) A copy of the Annual Report of the Central Road Transport Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-456/67.]

- (iii) A copy each of the following Notifications under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—

(a) The Mormugao Port Trust (Payment of Fees and Allowances to Trustees) Amendment Rules, 1966, published in Notification No. G.S.R. 1977 in Gazette of India dated the 24th December, 1966. [Placed in Library. See No. LT-454/67.]

(b) The Major Port Trusts (Payment of Fees and Allowances to Trustees) Amendment Rules, 1966, published in Notification No. GSR 2027 in Gazette of India dated the 31st December, 1966. [Placed in Library. See No. LT-455/67.]

BENGALI SCRIPT OF LABOUR MINISTER'S TALK

The Deputy Minister in the Ministry of Information and Broadcasting (Shrimati Nandini Satpathy): Sir, on behalf of Shri K. K. Shah, I beg to lay on the Table a copy of the Bengali Script of the Labour Minister of West Bengal, Shri Subodh Banerji's proposed talk on the All India Radio on the 1st May, 1967 along with its English translation. [Placed in Library. See No. LT-456/67.]

Shri S. M. Banerjee (Kanpur): Sir, Shrimati Nandini Satpathy has laid a copy of the Bengali script of the Labour Minister of West Bengal, Shri Subodh Banerji's proposed talk on the All India Radio on the 1st May, 1967 along with its English translation. When this question was raised in the form of a Call Attention notice, you will remember, we wanted to know under what rule or code it was done and we also demanded under what rule the ex-Home Minister, Shri Gulzarilal Nanda, was allowed to make a speech which made a mention of a particular political party, the Left Communist Party, on the All India Radio and we wanted to know what action had been taken in that regard.

Mr. Speaker: You want them to lay Shri Nanda's speech also?

श्री सुबोध बनर्जी : वह कह रहे हैं कि निवम रखे जायें ।

Shri S. M. Banerjee: In this particular case, because Shri Subodh Banerji had mentioned the name of some party in his proposed speech, it was disallowed by the Station Director. We wanted to know under what rule it was done. At the same time, we wanted to know under what rule Mr. Nanda, when he was the Home Minister, was allowed to make his speech in which there was a similar remark to a particular political party, the Left Communist Party, on the All India Radio. Both these statements should have been laid on the Table of the House so that we could have judged whether Mr. Nanda was correct or Mr. Subodh Banerji was correct.

Shrimati Nandini Satpathy: About the code and Mr. Nanda's speech on the All India Radio, the hon. Minister said that he would look into those things. About the script of the speech of the West Bengal Labour Minister, he said that it would be laid on the Table. About other things, he said that he would look into them.

Shri C. K. Bhattacharyya (Raiganj): I have a submission to make. The speech of the West Bengal Labour Minister is under the scrutiny of the Calcutta High Court. The Calcutta High Court has issued a notice against the Minister for having published his speech in a weekly of Calcutta. The High Court has issued a notice and asked the Minister to be personally present at the hearing. Laying this speech on the Table of the House will amount to giving publicity to it. The Calcutta High Court has issued contempt proceedings against the Minister himself for having given publicity to it. Would it be proper for us to give publicity to it? Should we be a party to it? I suggest that this matter may be held over till the High Court disposes it off.

Mr. Speaker: They will look into the legal aspect of it.

#### NOTIFICATIONS UNDER AIRCRAFT ACT

The Minister of Tourism and Civil Aviation (Dr. Karan Singh): I beg to lay on the Table a copy each of the following Notifications under section 14-A of the Aircraft Act, 1934, together with Explanatory Note:—

- (1) The Aircraft (Amendment) Rules, 1967, published in Notification No. G.S.R. 484 in Gazette of India dated the 8th April, 1967.
- (2) The Aircraft (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 511 in Gazette of India dated the 15th April, 1967.
- (3) The Aircraft (Third Amendment) Rules, 1967, published in Notification No. G.S.R. 548 in Gazette of India dated the 22nd April, 1967. [Placed in Library. See No. LT-457/67.]

#### NOTIFICATION UNDER RICE-MILLING INDUSTRY (REGULATIONS) ACT

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasaheb Shinde): (1) I beg to lay on the Table a copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1967, published in Notification No. G.S.R. 187 in Gazette of India dated the 11th February, 1967, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1956. [Placed in Library. See No. LT-128/67.]

(2) I beg to lay on the Table—

- (1) A copy of the Rice-Milling Industry (Regulation and